

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(C) No(s). 2301/2015

[Arising out of impugned final judgment and order dated 07-07-2014 in WP No. 17601/1995 passed by the High Court of Judicature at Allahabad]

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

Date : 17-09-2025 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s) :Mr. Karan Batura, AOR (mentioned by)
Mr. Dipanshu Krishan, Adv.

Mr. Arup Banerjee, AOR

UPON mentioning the Court made the following
O R D E R

Not to be deleted from the date already notified i.e.25th November, 2025.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)